

**Office of Directorate General of Foreign Trade
New Delhi**

Para 4.7 Decision

MEETING NUMBER : 42/82-ALC4/2011 **MEETING DATE** : 17.01.2012

The Meeting No.42/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 17.1.2012 was actually held on 24.01.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultation, Department of C&PC
3. Shri D.N. Mathur, Consultation, Department of Pharmaceuticals
4. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.41/82 dated 17.01.2012 were ratified by the Committee.

Case No.B 450	M/s. Ajanta Pharma Limited, Mumbai
Norms Committee Meeting No.42/AM12 dated	F.No. 01/82/050/00316/AM 10/DES III (pt)
Meeting Date:17.01.2012	
Advance Authorization No. 0310529278 dated 16.7.2009	RLA File No. 03/94/040/00220/AM 10
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.03.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 451	M/s. Sterling Auxillaries Pvt. Ltd.
Norms Committee Meeting No.42/AM12 dated	F.No. 01/82/050/00824/AM 9/DES III
Meeting Date:17.01.2012	
Advance Authorization No. 0310480675 dated 01.08.2008	RLA File No. 03/95/040/00312/AM 09
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.03.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 452	M/s. Best Value Chem. Pvt. Ltd.
Norms Committee Meeting No.42/AM12 dated	F.No. 01/82/050/01096/AM 11/DES III F.No. 01/82/050/01398/AM 11/DES III
Meeting Date:17.01.2012	

Advance Authorization No. 3410028050 dated 22.9.2010
3410027732 dated 17.08.2010
3410025694 dated 25.11.2009

RLA File No. 34/24/040/00134/AM 11
RLA File No. 34/24/040/00111/AM 11

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to amend in the description of import item as under:

Export Product	Exp. Qty.	S.No	Import Items	Qty. Allowed
Amyl Salicylate	1 kg	1.	Pentanol Mixture or Primary Amyl Alcohol	0.470 kg
		2.	Salicylic Acid	0.737 kg

RA may take appropriate action as per the decision of Norms Committee.

1	Case No.: 54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and observed that the firm's plant is US FDA approved plant and their manufacturing process is also approved by US FDA. This Plant was visited by a team constituted by DGFT about a year back for another product i.e. pre-filled syringes and it was cross checked at the time of visit that the components which are in excess in a batch are disposed off as a waste and cannot be re-used in the next batch as per US FDA guidelines. The firm has also assured that they export directly to US and no other country. The firm has already given actual production and consumption data duly certified by Central Excise Authority in respect of the higher wastage in the packaging material. As these packaging material are different from that of our Policy, it has been decided in the Committee to seek the approval of DG(FT) for higher norms.			

2	Case No.: 26/10/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/00285/AM12/	RLA File :08/24/040/00025/AM12/	Lic.No/Date:0810098807 29.04.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda in consultation with the technical authorities present in the meeting and decided to defer the case for 20.3.2012 for comments of technical authority.			

3	Case No.: 2/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date:07.02.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals			

vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details:

- Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements.
- % yield on molar basis for each step and its justification.
- Material balance for entire process.
- Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product.
- Requirement & Recovery of solvent at each step.

The Committee decided to call the firm for Personal Hearing on 7.2.2012.

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Case No.:34/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved	
HQ File :01/82/050/01069/AM12/	RLA File :03/94/040/00179/AM12/	Lic.No/Date:0310632736 25.05.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 13/82 meeting dated 28.6.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Olmesartan Medoxomill	1 Kg.	1.	4-(1-Hydroxy-1-Methyl-Ethyl)-2-Propyl-1H-Imidazole 5-Carboxylic Acid Ethyl Ester	0.78 kg
		2.	5-(4-Bromomethyl)(1,1-Bromomethyl)-2YL Triphenyl-1-H Tetrazole	1.81 kg
		3.	4-Chloromethyl-5-Methyl-1,3-dioxolen-2-one	0.48 kg
		4.	Dimethyl Formamide	6.72 kg
		5.	Tetrahydrofuran	3.43 kg
		6.	Potassium Carbonate	0.57 kg
		7.	Toluene	2.41 kg
RA concerned may take further necessary action as per above decision of NC.				

5	Case No.:33/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved									
	HQ File :01/82/050/01068/AM12/	RLA File :03/94/040/00178/AM12/	Lic.No/Date:0310633005 26.05.2011	Defer Date:									
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 42/82 meeting held on 15.6.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Linezolid</td><td>1 kg</td><td>1.</td><td>Thioacetic Acid</td><td>1.77 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Linezolid	1 kg	1.	Thioacetic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Linezolid	1 kg	1.	Thioacetic Acid	1.77 kg									

		2.	Methylene Chloride/Methylene Dichloride/MDC	10.30 kg
		3.	R Glycidyl Butyrate	1.07 kg
		4.	Dimethyl Formamide	4.275 kg
		5.	Tetrahydrofuran	5.44 kg
		6.	3,4-Difluoronitrobenzene	1.76 kg
		7.	Methanol	7.75 kg
RA concerned may take further necessary action as per above decision of NC				

6	Case No.:19/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00533/AM12/	RLA File :09/24/040/00107/AM12/	Lic.No/Date:0910047035 07.06.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to call from the firm Past production vis-à-vis actual consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 20.3.2012.			

7	Case No.:99/42/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01134/AM12/	RLA File :09/24/040/00205/AM12/	Lic.No/Date:0910048101 08.08.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority.			

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Case No.:86/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved	
HQ File :01/82/050/01121/AM12/	RLA File :09/24/040/00201/AM12/	Lic.No/Date:0910048540 05.09.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 36/82 meeting held on 6.12.2011 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sodium PAS Granules 80% (w/w)	1 Kg.	1.	Sodium Para Amino Salicylate Powder	0.808 kg
		2.	Hydroxy Propyl Methyl Cellulose Phthalate	0.05 kg

		3.	Iso Propyl Alcohol	3.00 kg
		4.	Eudragit L100	0.05 kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:47/31/82-ALC4/2011	Party Name:AARTI ORGANIC	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/00873/AM12/	RLA File :08/24/040/00121/AM12/	Lic.No/Date:0810103178 05.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority.			

10	Case No.:85/42/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01120/AM12/	RLA File :09/24/040/00238/AM12/	Lic.No/Date:0910048643 07.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

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Case No.:88/42/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved
HQ File :01/82/050/01123/AM12/	RLA File :09/24/040/00224/AM12/	Lic.No/Date:0910048644 07.09.2011	Defer Date:

Decision : : Committee considered case as per agenda and in light of earlier decision taken in 11/82 meeting held on 15.6.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefpodoxime Proxetil	1 kg	1.	7-Aminocephalosporanic Acid (7 ACA)	0.956 kg
		2.	1,8-Diazabicyclo (5,4,0)-undec-7-ece (dbu)	0.319 kg
		3.	Acetone	1.10 kg
		4.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		5.	Mercapto Benzo Thiazole-4-yl-2-(2-Amino Thiazolyl)-Methoxyimino Acetate (MAEM)	0.956 kg
		6.	Methanol	3.85 kg
		7.	Methylene Chloride	2.65 kg
		8.	N,N-Dimethyl Acetamide	1.95 kg

			9.	Sulfolane	1.29 kg
			10.	Tetrahydrofuran	0.52 kg
			11	Triethylamine	0.562 kg
RA concerned may take further necessary action as per above decision of NC.					

12	Case No.:89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

13	Case No.:74/42/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01109/AM12/	RLA File :09/24/040/00269/AM12/	Lic.No/Date:0910048700 09.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

14	Case No.:94/42/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01129/AM12/	RLA File :09/24/040/00267/AM12/	Lic.No/Date:0910048698 09.09.2011	Defer Date: 20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

15	Case No.:75/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01110/AM12/	RLA File :09/24/040/00280/AM12/	Lic.No/Date:0910048754 13.09.2011	Defer Date:20.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority

16	Case No.: 78/42/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01113/AM12/	RLA File :09/24/040/00270/AM12/	Lic.No/Date:0910048827 15.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority.			

17	Case No.: 80/42/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01115/AM12/	RLA File :09/24/040/00265/AM12/	Lic.No/Date:0910048813 15.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

18	Case No.: 81/42/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Approved																																	
	HQ File :01/82/050/01116/AM12/	RLA File :09/24/040/00266/AM12/	Lic.No/Date:0910048884 16.09.2011	Defer Date:																																	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting 10/82 meeting held on 9.6.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="9">Dorzolamide Hcl</td><td rowspan="9">1 Kg.</td><td>1.</td><td>Methyl-(R)-(-)-3-Hydroxy Butyrate</td><td>4.78 kg</td></tr> <tr> <td>2.</td><td>Pyridine</td><td>4.19 kg</td></tr> <tr> <td>3.</td><td>Thiophene</td><td>2.70 kg</td></tr> <tr> <td>4.</td><td>n-Butyl Lithium (15% in Hexane)</td><td>41.75 kg</td></tr> <tr> <td>5.</td><td>Tetrahydrofuran</td><td>18.00 kg</td></tr> <tr> <td>6.</td><td>Trifluoro Acetic Anhydride</td><td>4.94 kg</td></tr> <tr> <td>7.</td><td>Lithium Aluminium Hydride</td><td>0.27 kg</td></tr> <tr> <td>8.</td><td>Acetonitrile</td><td>10.13 kg</td></tr> <tr> <td>9.</td><td>Boran-Dimethyl Sulfide (10 Molar, in THF)</td><td>0.75 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Dorzolamide Hcl	1 Kg.	1.	Methyl-(R)-(-)-3-Hydroxy Butyrate	4.78 kg	2.	Pyridine	4.19 kg	3.	Thiophene	2.70 kg	4.	n-Butyl Lithium (15% in Hexane)	41.75 kg	5.	Tetrahydrofuran	18.00 kg	6.	Trifluoro Acetic Anhydride	4.94 kg	7.	Lithium Aluminium Hydride	0.27 kg	8.	Acetonitrile	10.13 kg	9.	Boran-Dimethyl Sulfide (10 Molar, in THF)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																																	
Dorzolamide Hcl	1 Kg.	1.	Methyl-(R)-(-)-3-Hydroxy Butyrate	4.78 kg																																	
		2.	Pyridine	4.19 kg																																	
		3.	Thiophene	2.70 kg																																	
		4.	n-Butyl Lithium (15% in Hexane)	41.75 kg																																	
		5.	Tetrahydrofuran	18.00 kg																																	
		6.	Trifluoro Acetic Anhydride	4.94 kg																																	
		7.	Lithium Aluminium Hydride	0.27 kg																																	
		8.	Acetonitrile	10.13 kg																																	
		9.	Boran-Dimethyl Sulfide (10 Molar, in THF)	0.75 kg																																	

19	Case No.: 96/42/82-ALC4/2011	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:42/82-ALC4/2011	Status: Case
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		17.01.2012	Deferred
HQ File :01/82/050/01131/AM12/	RLA File :09/24/040/00283/AM12/	Lic.No/Date:0910048925 20.09.2011	Defer Date:20.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

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Case No.:4/42/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case approved	
HQ File :01/82/050/01038/AM12/	RLA File :17/24/040/00051/AM12/	Lic.No/Date:1710004536 21.09.2011	Defer	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/35/2010-Ch. II dated 7.3.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
PRODUCT LAP-2 (Phosphated Ester of Lauryl Alcohol 2 mole ethoxylate)	1 kg	1	Lauryl Alcohol	0.585 kg
		2	Ethylene Oxide	0.268 kg
		3	Phosphorous Pentoxide	0.148 kg
RA may take appropriate action as per the decision of Norms Committee.				

21	Case No.:95/42/82-ALC4/2011		Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED		Meet No/Date:42/82-ALC4/2011 17.01.2012		Status:Case Approved	
	HQ File :01/82/050/01130/AM12/		RLA File :09/24/040/00294/AM12/		Lic.No/Date:0910048951 21.09.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to ratify the norms under para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Orlistat Pellets 50%		1 kg		Orlistat		0.505/kg	
RA may take appropriate action as per the decision of Norms Committee.								

22	Case No.: 79/42/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Approved
	HQ File :01/82/050/01114/AM12/	RLA File :09/24/040/00281/AM12/	Lic.No/Date:0910048991 22.09.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting dated 22.12.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine	1 kg.	1.	Malononitrile	1.0722 kg
		2.	Methylene Chloride	4.00 kg
		3	2-Chloro Nicotinic Acid	1.1059 kg
		4	Pyridine	0.566 kg
		5.	Methyl Tert. Butyl Ether	3.010 kg
		6.	Cyclopropylamine	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

23	Case No.:8/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved
	HQ File :01/82/050/00807/AM12/	RLA File :03/94/040/00535/AM12/	Lic.No/Date:0310655402 22.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify the norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Triomune Junior Tablets/Lamivudine, Stavudine and Nevirapine Tablets Each uncoated tablet contains: Stavudine 12 mg, Lamivudine 60 mg, Nevirapine 100 mg	1 Kg	1.	Lamivudine	61.2/kg
		2	Nevirapine	102.0/kg
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	24.48/kg
Lamivir S-30 Tablets/Lamivudine and Stavudine Tablets Each film coated tablet contains: Lamivudine 150 mg Stavudine 30 mg	1 kg	1.	Lamivudine	153.0/kg
		2	Nevirapine	-
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	61.2/g
Triomune	1 kg	1.	Lamivudine	153.0/kg

30/Lamivudine, Stavudine and Nevirapine Tablets. Each uncoated tablet contain: Stavudine 30 mg, Lamivudine 150 mg, Nevirapine 200 mg		2	Nevirapine	204.0/kg
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	61.2/kg
	1 kg	1.	Lamivudine	30.6/kg
		2	Nevirapine	51.0/kg
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	12.24/kg
Lamivir-S Junior Tablets/Lamivudine, Stavudine Dispersible Tablets Each Tablet contains: Lamivudine 60 mg, Stavudine 12 mg	1 kg	1.	Lamivudine	61.2
		2	Nevirapine	-
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	24.48
Lamivir-S Baby Tablets/Lamivudine, Stavudine Dispersible Tables Each tablet contains: Lamivudine 30 mg, Stavudine 6 mg	1 Kg	1.	Lamivudine	30.6
		2	Nevirapine	-
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	12.24

RA may take appropriate action as per the decision of Norms Committee.

24	Case No.: 114/42/82-ALC4/2011	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

25	Case No.: 84/42/82-ALC4/2011	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01119/AM12/	RLA File :09/24/040/00289/AM12/	Lic.No/Date:0910049079 27.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

26	Case No.: 76/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01111/AM12/	RLA File :09/24/040/00291/AM12/	Lic.No/Date:0910049083 28.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

27	Case No.: 92/42/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01127/AM12/	RLA File :09/24/040/00279/AM12/	Lic.No/Date:0910049082 28.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

28	Case No.: 97/42/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01132/AM12/	RLA File :09/24/040/00285/AM12/	Lic.No/Date:0910049081 28.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

29	Case No.: 90/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

			Meet No/Date:42/82-ALC4/2011	
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30	Case No.: 91/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	17.01.2012	Status: Case
	HQ File :01/82/050/01126/AM12/	RLA File :09/24/040/00311/AM12/	Lic.No/Date:0910049192 30.09.2011	Deferred Defer
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

31	Case No.: 98/42/82-ALC4/2011	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Approved
	HQ File :01/82/050/01133/AM12/	RLA File :09/24/040/00325/AM12/	Lic.No/Date:0910049237 04.10.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 36/82 dated 6.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 kg	1.	(S)-5-Chloro-Alpha-(Cyclopropylethynyl)-2-Amino-Alpha-(Trifluoromethyl) Benzene Methanol	0.987 kg
		2	Tri Phosgene	0.448 kg

RA concerned may take further necessary action as per above decision of NC.

32	Case No.: 64/42/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case approved
	HQ File :01/82/050/01099/AM12/	RLA File :03/94/040/00586/AM12/	Lic.No/Date:0310658202 05.10.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2011-Ch. II dated 1.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Antifooulant, Trade Name DA 2331/DA 7315	1 kg	1	2,6 Di tertiary butyl Phenol (purity 99% to 100%)/2,6 DTPB 100%	0.088 kg
		2.	Di-n-Propyl Amine/Dipropylamine/DNPA	0.0092 kg
		3.	Di-methyl Sebacate/DMS	0.013 kg
		4.	4 Hydroxy tempo/4 hydroxy/2,2,6,6 Tetramethy/Piperridine-N-Oxy/4 HT	0.021 kg
		5.	Di butyl tin oxide/DBTO/Fiscat 4201/BNT CAT 430	0.0005 kg
		6.	Aromatic Solvent/Solvent C 10, Kocosol 150, HAR, Heavy Aromatic, Solgad 150/MC-10 A, Garasol-150,	0.660 kg

		C-9, Remax 1	
	7.	Hitec 6411	0.150 kg
RA may take appropriate action as per the decision of Norms Committee.			

33	Case No.:3/42/82-ALC4/2011	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01037/AM12/	RLA File :22/24/040/00049/AM12/	Lic.No/Date:2210012007 12.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

34	Case No.:54/42/82-ALC4/2011	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01089/AM12/	RLA File :05/24/040/00231/AM12/	Lic.No/Date:0510305102 13.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

35	Case No.:1/42/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01035/AM12/	RLA File :22/24/040/00050/AM12/	Lic.No/Date:2210012022 14.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

36	Case No.:16/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01051/AM12/	RLA File :03/94/040/00609/AM12/	Lic.No/Date:0310659815 14.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

37	Case No.:82/42/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01117/AM12/	RLA File :09/24/040/00320/AM12/	Lic.No/Date:0910049343	Defer

		14.10.2011	Date:20.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

38	Case No.:83/42/82-ALC4/2011	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01118/AM12/	RLA File :09/24/040/00330/AM12/	Lic.No/Date:0910049353 14.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

39	Case No.:93/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01128/AM12/	RLA File :09/24/040/00337/AM12/	Lic.No/Date:0910049339 14.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting, it has been decided to call from the firm and production and consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 20.3.2012.			

40	Case No.:108/42/82-ALC4/2011	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01143/AM12/	RLA File :09/24/040/00132/AM12/	Lic.No/Date:0910049345 14.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

41	Case No.:122/42/82-ALC4/2011	Party Name:ROOPA INDUSTRIES LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01157/AM12/	RLA File :09/24/040/00298/AM12/	Lic.No/Date:0910049342 14.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

42	Case No.:2/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved
			Lic.No/Date:2210012025	

HQ File :01/82/050/01036/AM12/

RLA File :22/24/040/00052/AM12/

17.10.2011

Defer Date:

Decision : : Committee considered case as per agenda and in light of earlier decision taken in 7/82 meeting held on 17.5.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	Methyl Isobutyryl Acetate	1.646 kg
		2.	Beta Alanine	0.100 kg
		3.	Sodium Meta Bisulphate	0.037 kg
		4.	Para Fluoro Benzaldehyde	0.70 kg
		5.	3-Ethyl-5-(2-Hydroxy Ethyl)-4-Methyl Thiazolium Bromide	0.262 kg
		6.	Isopropyl Alcohol	8.375 kg
		7.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-2-Dioxane-4-Acetate (ATS-8)	1.003 kg
		8.	Tert. Butyl Methyl Ether	4.151 kg

RA concerned may take further necessary action as per above decision of NC.

43	Case No.: 29/42/82-ALC4/2011	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01064/AM12/	RLA File :03/94/040/00558/AM12/	Lic.No/Date:0310660129 17.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

44	Case No.: 131/42/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01166/AM12/	RLA File :09/24/040/00314/AM12/	Lic.No/Date:0910049371 18.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

45	Case No.: 111/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved
	HQ File :01/82/050/01146/AM12/	RLA File :09/24/040/00317/AM12/	Lic.No/Date:0910049393 19.10.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 50/82 meeting held on 15.3.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ranitidine	1kg.	1.	Furfuryl Alcohol	0.600 kg
		2.	Cysteamine Hcl	0.90 kg
		3.	1-Methylamino-1-Methylthio-2-Nitroethylene	0.82 kg
		4.	Methyl Iso Butyl Ketone	1.26 kg
		5.	Chloroform	0.93 kg
		6.	Methanol	0.44 kg
		7.	Isopropyl Alcohol	1.913 kg

RA concerned may take further necessary action as per above decision of Norms.

46	Case No.: 113/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

47	Case No.: 17/42/82-ALC4/2011	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01052/AM12/	RLA File :03/94/040/00643/AM12/	Lic.No/Date:0310661488 21.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to request the firm to clarify whether the import item is Gentamicin Sulphate or Gentamicin Base. Accordingly, the case has been deferred for 20.3.2012.			

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Case No.:31/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved
HQ File :01/82/050/01066/AM12/	RLA File :03/94/040/00657/AM12/	Lic.No/Date:0310661593 21.10.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 7/82 meeting held on 17.5.2011 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bupropion Hydrochloride BP	1 kg	1.	M-Chloropropiophenone	0.85 kg
		2.	Methylene Chloride/MDC/Methylene Dichloride	2.00 kg
		3.	Methanol	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

49	Case No.: 32/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01067/AM12/	RLA File :03/94/040/00645/AM12/	Lic.No/Date:0310661498 21.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

50	Case No.: 112/42/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01147/AM12/	RLA File :09/24/040/00346/AM12/	Lic.No/Date:0910049435 21.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

51	Case No.: 18/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01053/AM12/	RLA File :03/94/040/00636/AM12/	Lic.No/Date:0310661861 24.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

52	Case No.: 19/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01054/AM12/	RLA File :03/94/040/00619/AM12/	Lic.No/Date:0310661870 24.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

53	Case No.: 20/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved
	HQ File :01/82/050/01055/AM12/	RLA File :03/94/040/00652/AM12/	Lic.No/Date:0310661886 24.10.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 24/82 meeting held on 13.9.2011 and in consultation with			

technical authority present in meeting, decided to ratify norms under para 4.7 of HBP on repeat basis as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxynitrile	1 Kg.	1.	Lyophilised Enzyme Powder (CDX403)	0.012 kg
		2.	Ethyl 4 Chloro Aceto Acetate	1.039 kg
		3.	D-Glucose (Dextrose)	0.451 kg
		4.	Lyophilised Enzyme Powder (CDX014)	0.005 kg
		5.	Lyophilised Enzyme Powder (CDX-901)	0.004 kg
		6.	NADP-SP B-Nicotinamide-Adenine Dinucleotide Phosphate Oxidized Form, Monosodium Salt (B-NADP+, B-TPN+, Coenzyme-II)	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

54	Case No.:21/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01056/AM12/	RLA File :03/94/040/00646/AM12/	Lic.No/Date:0310661877 24.10.2011	Defer Date:20.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

55	Case No.:22/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01057/AM12/	RLA File :03/94/040/00650/AM12/	Lic.No/Date:0310661846 24.10.2011	Defer Date:20.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

56	Case No.:23/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved	
	HQ File :01/82/050/01058/AM12/	RLA File :03/94/040/00653/AM12/	Lic.No/Date:0310661842 24.10.2011	Defer Date:	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 24/82 meeting held on 13.9.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP on repeat basis as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Hydroxynitrile	1 Kg.	1.	Lyophilised Enzyme Powder (CDX403)	0.012 kg

		2.	Ethyl 4 Chloro Aceto Acetate	1.039 kg
		3.	D-Glucose (Dextrose)	0.451 kg
		4.	Lyophilised Enzyme Powder (CDX014)	0.005 kg
		5.	Lyophilised Enzyme Powder (CDX-901)	0.004 kg
		6.	NADP-SP B-Nicotinamide-Adenine Dinucleotide Phosphate Oxidized Form, Monosodium Salt (B-NADP+, B-TPN+, Coenzyme-II)	0.001 kg
		RA concerned may take further necessary action as per above decision of NC.		

57	Case No.:26/42/82-ALC4/2011	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01061/AM12/	RLA File :03/95/040/00614/AM12/	Lic.No/Date:0310661807 24.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

58	Case No.:30/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01065/AM12/	RLA File :03/94/040/00659/AM12/	Lic.No/Date:0310662250 25.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

59	Case No.:87/42/82-ALC4/2011	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved									
	HQ File :01/82/050/01122/AM12/	RLA File :09/24/040/00351/AM12/	Lic.No/Date:0910049460 25.10.2011	Defer Date:									
	Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in 24/82 meeting held on 13.9.2011 and in consultation with the technical authorities, it has been decided to ratify norms under Para 4.7 of HBP v1 on repeat basis as per details below or as applied by firm, whichever is lower: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>5-O-Trityl Thymidine</td><td>1 kg</td><td>1</td><td>Beta Thymidine</td><td>0.507 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	5-O-Trityl Thymidine	1 kg	1	Beta Thymidine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
5-O-Trityl Thymidine	1 kg	1	Beta Thymidine	0.507 kg									
RA may take further appropriate action as per the decision of Norms Committee.													

60	Case No.: 130/42/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01165/AM12/	RLA File :09/24/040/00301/AM12/	Lic.No/Date:0910049470 25.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

61	Case No.: 100/42/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01135/AM12/	RLA File :09/24/040/00349/AM12/	Lic.No/Date:0910049522 31.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

62	Case No.: 127/42/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01162/AM12/	RLA File :09/24/040/00313/AM12/	Lic.No/Date:0910049547 01.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

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Case No.:6/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved	
HQ File :01/82/050/01040/AM12/	RLA File :22/24/040/00054/AM12/	Lic.No/Date:2210012097 02.11.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 25.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillanic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.: 9/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011	Status: Case
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		17.01.2012	Approved	
HQ File :01/82/050/01043/AM12/	RLA File :22/24/040/00053/AM12/	Lic.No/Date:2210012098 02.11.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 25.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC				

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Case No.:14/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved																			
HQ File :01/82/050/01048/AM12/	RLA File :22/24/040/00055/AM12/	Lic.No/Date:2210012099 02.11.2011	Defer Date:																			
Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 25.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-																						
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="4">Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route</td><td rowspan="4">1 kg.</td><td>1.</td><td>6-Amino Penicillanic Acid (6-APA)</td><td>0.568 kg</td></tr><tr><td>2.</td><td>Formidase (Enzyme</td><td>5 gm</td></tr><tr><td>3.</td><td>Methanol</td><td>0.020 kg</td></tr><tr><td>4.</td><td>D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)</td><td>0.608 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillanic Acid (6-APA)	0.568 kg	2.	Formidase (Enzyme	5 gm	3.	Methanol	0.020 kg	4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillanic Acid (6-APA)	0.568 kg																		
		2.	Formidase (Enzyme	5 gm																		
		3.	Methanol	0.020 kg																		
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg																		
RA concerned may take further necessary action as per above decision of NC																						

66	Case No.:25/42/82-ALC4/2011	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01060/AM12/	RLA File :03/95/040/00462/AM12/	Lic.No/Date:0310662886 02.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

67	Case No.:72/42/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
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HQ File :01/82/050/01107/AM12/	RLA File :05/23/040/00271/AM12/	Lic.No/Date:0510306965 02.11.2011	Defer Date:20.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

68	Case No.:28/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01063/AM12/	RLA File :03/94/040/00670/AM12/	Lic.No/Date:0310663342 03.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

69	Case No.:57/42/82-ALC4/2011	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01092/AM12/	RLA File :05/24/040/00257/AM12/	Lic.No/Date:0510307115 03.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

70	Case No.:59/42/82-ALC4/2011	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01094/AM12/	RLA File :05/24/040/00260/AM12/	Lic.No/Date:0510307118 03.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

71	Case No.:5/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved																
	HQ File :01/82/050/01039/AM12/	RLA File :22/24/040/00032/AM12/	Lic.No/Date:2210012103 04.11.2011	Defer Date:																
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 25.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route</td><td rowspan="3">1 kg.</td><td>1.</td><td>6-Amino Penicillinic Acid (6-APA)</td><td>0.568 kg</td></tr><tr><td>2.</td><td>Formidase (Enzyme</td><td>5 gm</td></tr><tr><td>3.</td><td>Methanol</td><td>0.020 kg</td></tr></table>		Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg	2.	Formidase (Enzyme	5 gm	3.	Methanol	0.020 kg			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg																
		2.	Formidase (Enzyme	5 gm																
		3.	Methanol	0.020 kg																

		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC				

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Case No.:7/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved	
HQ File :01/82/050/01041/AM12/	RLA File :22/24/040/00056/AM12/	Lic.No/Date:2210012105 04.11.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 25.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC				

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Case No.:8/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved	
HQ File :01/82/050/01042/AM12/	RLA File :22/24/040/00030/AM12/	Lic.No/Date:2210012104 04.11.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 25.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillanic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC				

74	Case No.:77/42/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01112/AM12/	RLA File :09/24/040/00364/AM12/	Lic.No/Date:0910049614 04.11.2011	Defer Date: 20.3.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority.

75	Case No.:24/42/82-ALC4/2011	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved	
	HQ File :01/82/050/01059/AM12/	RLA File :03/95/040/00519/AM12/	Lic.No/Date:0310663817 08.11.2011	Defer Date:	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 held on 9.2.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP on repeat basis, as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Glycerol Mono Stearate	1 Kg.	1.	Glycerine	0.149 kg
		2.	Hydrogenated Palm Stearin	0.870 kg	
RA concerned may take further necessary action as per above decision of NC					

76	Case No.: 125/42/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01160/AM12/	RLA File :09/24/040/00359/AM12/	Lic.No/Date:0910049634 08.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority.			

77	Case No.:101/42/82-ALC4/2011		Party Name:DIVIS LABORATORIES LTD.,		Meet No/Date:42/82-ALC4/2011 17.01.2012		Status:Case Approved	
	HQ File :01/82/050/01136/AM12/		RLA File :09/24/040/00342/AM12/		Lic.No/Date:0910049649 09.11.2011		Defer Date:	
	Decision : Committee considered case as per agenda and in line with past norms fixed and in consultation with technical authority present in meeting, decided to fix consumption norms as per details below:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Proguanil Hcl		1 kg	1.	Sodium Di-cyanamide		0.787 kg	
Development Commissioner may take further necessary action as per above decision of NC.								

78	Case No.: 102/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Approved
	HQ File :01/82/050/01137/AM12/	RLA File :09/24/040/00355/AM12/	Lic.No/Date:0910049645	Defer Date:

09.11.2011

Decision : Committee considered the case as per agenda and in light of earlier decision taken in 29/82 meeting held on 18.10.2011 and in consultation with Technical Authority present in the meeting decided to ratify the norms as per details below:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cyclopentadecanolide (Recrystallised)	1 Kg.	1.	Cyclopentadecanolide (technical grade) (purity NMT 98.5%)	1.075 kg
		2.	Methanol	2.00 kg

RA Concerned may take further necessary action as per above decision of Norms Committee.

79	Case No.: 103/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01138/AM12/	RLA File :09/24/040/00372/AM12/	Lic.No/Date:0910049647 09.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority.			

80	Case No.: 116/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01151/AM12/	RLA File :09/24/040/00369/AM12/	Lic.No/Date:0910049648 09.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority.			

81	Case No.: 124/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01159/AM12/	RLA File :09/24/040/00371/AM12/	Lic.No/Date:0910049646 09.11.2011	Defer Date:07.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 07.02.2012 for comments of Technical Authority.			

82	Case No.: 128/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01163/AM12/	RLA File :09/24/040/00370/AM12/	Lic.No/Date:0910049642 09.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the			

case for 20.3.2012 for comments of Technical Authority.

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Case No.:129/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved	
HQ File :01/82/050/01164/AM12/	RLA File :09/24/040/00353/AM12/	Lic.No/Date:0910049644 09.11.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 09.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclocytidine Hcl	1 Kg.	1.	Cytidine	2.93 kg
		2.	Acetonitrile	6.01 kg
		3.	Methanol	4.36 kg
RA concerned may take further necessary action as per above decision of NC.				

84	Case No.: 27/42/82-ALC4/2011	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01062/AM12/	RLA File :03/95/040/00643/AM12/	Lic.No/Date:0310664714 14.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

85	Case No.:68/42/82-ALC4/2011	Party Name:ALKALOIDS CORPORATION		Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved
	HQ File :01/82/050/01103/AM12/	RLA File :02/24/040/00127/AM12/		Lic.No/Date:0210168968 16.11.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 27/82 meeting held on 04.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Noscapine BP/Noscapine Hcl BP	1 kg	1.	Noscapine Crude 95%	1.05 kg
RA concerned may take further necessary action as per above decision of NC.					

86	Case No.: 105/42/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Approved
	HQ File :01/82/050/01140/AM12/	RLA File :22/24/040/00057/AM12/	Lic.No/Date:2210012164 17.11.2011	Defer Date:

Decision : After detailed deliberations and in light of earlier decision taken in 15/82 meeting held on 12.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm
		5.	Aluminium Bottle	As per existing policy

RA concerned may take further necessary action as per above decision of NC.

87	Case No.: 106/42/82-ALC4/2011	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01141/AM12/	RLA File :22/21/040/00089/AM12/	Lic.No/Date:2210012163 17.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to call from the firm the Certificate of Analysis from the foreign supplier for Crude Theophylline. Accordingly, case has been deferred for 20.3.2012.			

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Case No.:119/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved	
HQ File :01/82/050/01154/AM12/	RLA File :22/24/040/00058/AM12/	Lic.No/Date:2210012162 17.11.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 25.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillanic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

89	Case No.: 109/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
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	HQ File :01/82/050/01144/AM12/	RLA File :22/24/040/00063/AM12/	Lic.No/Date:2210012169 18.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

90	Case No.:110/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01145/AM12/	RLA File :22/24/040/00062/AM12/	Lic.No/Date:2210012168 18.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

91	Case No.:123/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01158/AM12/	RLA File :22/24/040/00064/AM12/	Lic.No/Date:2210012170 18.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

92	Case No.:73/42/82-ALC4/2011	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01108/AM12/	RLA File :52/24/040/00038/AM12/	Lic.No/Date:5210037110 21.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

93	Case No.:50/42/82-ALC4/2011		Party Name:ANUH PHARMA LTD.		Meet No/Date:42/82-ALC4/2011 17.01.2012		Status:Case Approved	
	HQ File :01/82/050/01085/AM12/		RLA File :03/94/040/00717/AM12/		Lic.No/Date:0310666472 22.11.2011		Defer Date:	
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 31/82 dated 2.11.2010 and in consultation with the technical authorities present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product		

Clobetasol Propionate	1 Kg.	1.	Betamethasone BP	1.04 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:104/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved	
HQ File :01/82/050/01139/AM12/	RLA File :22/24/040/00060/AM12/	Lic.No/Date:2210012194 22.11.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 25.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

95	Case No.: 107/42/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01142/AM12/	RLA File :22/24/040/00065/AM12/	Lic.No/Date:2210012195 22.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

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Case No.:120/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved
HQ File :01/82/050/01155/AM12/	RLA File :22/24/040/00061/AM12/	Lic.No/Date:2210012197 22.11.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 25.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

97	Case No.: 70/42/82-ALC4/2011	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01105/AM12/	RLA File :07/24/040/00314/AM12/	Lic.No/Date:0710084171 23.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

98	Case No.: 51/42/82-ALC4/2011	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01086/AM12/	RLA File :03/94/040/00722/AM12/	Lic.No/Date:0310667096 24.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, it has been decided to request the firm to clarify whether the import item is Gentamicin Sulphate or Gentamicin Base. Accordingly, the case has been deferred for 20.3.2012			

99	Case No.: 133/42/82-ALC4/2011	Party Name:RIDDHI PHARMA	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01168/AM12/	RLA File :34/24/040/00171/AM12/	Lic.No/Date:3410032277 24.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

100	Case No.: 49/42/82-ALC4/2011	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01084/AM12/	RLA File :03/94/040/00746/AM12/	Lic.No/Date:0310667256 25.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

101	Case No.: 48/42/82-ALC4/2011	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01083/AM12/	RLA File :03/94/040/00732/AM12/	Lic.No/Date:0310667625 28.11.2011	Defer Date:20.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority

102	Case No.: 15/42/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01050/AM12/	RLA File :03/95/040/00633/AM12/	Lic.No/Date:0310667687 29.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

103	Case No.: 43/42/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Approved																								
	HQ File :01/82/050/01078/AM12/	RLA File :05/23/040/00195/AM12/	Lic.No/Date:0510309748 29.11.2011	Defer Date:																								
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 dated 22.2.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Azacyclonol</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Tetrahydrofuran</td><td>2.81 kg</td></tr> <tr> <td>2.</td><td>Gamma Picoline</td><td>0.74 kg</td></tr> <tr> <td>3.</td><td>Magnesium Turning</td><td>0.30 kg</td></tr> <tr> <td>4.</td><td>Toluene</td><td>0.405 kg</td></tr> <tr> <td>5.</td><td>Monochloro Benzene</td><td>1.40 kg</td></tr> <tr> <td>6.</td><td>Methanol</td><td>0.375 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Azacyclonol	1 Kg.	1.	Tetrahydrofuran	2.81 kg	2.	Gamma Picoline	0.74 kg	3.	Magnesium Turning	0.30 kg	4.	Toluene	0.405 kg	5.	Monochloro Benzene	1.40 kg	6.	Methanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Azacyclonol	1 Kg.	1.	Tetrahydrofuran	2.81 kg																								
		2.	Gamma Picoline	0.74 kg																								
		3.	Magnesium Turning	0.30 kg																								
		4.	Toluene	0.405 kg																								
		5.	Monochloro Benzene	1.40 kg																								
		6.	Methanol	0.375 kg																								

104	Case No.: 45/42/82-ALC4/2011	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Approved																		
	HQ File :01/82/050/01080/AM12/	RLA File :08/24/040/00202/AM12/	Lic.No/Date:0810106088 29.11.2011	Defer Date:																		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 dated 3.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Nateglinde/Nateglinide Form-H</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Trans 4 Isopropyl Cyclohexane carboxylic acid</td><td>0.69 kg</td></tr> <tr> <td>2.</td><td>D Phenylalanine</td><td>0.70 kg</td></tr> <tr> <td>3.</td><td>Hexamethyl Bisilazane</td><td>0.75 kg</td></tr> <tr> <td>4.</td><td>Acetonitrile</td><td>2.18 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Nateglinde/Nateglinide Form-H	1 Kg.	1.	Trans 4 Isopropyl Cyclohexane carboxylic acid	0.69 kg	2.	D Phenylalanine	0.70 kg	3.	Hexamethyl Bisilazane	0.75 kg	4.	Acetonitrile
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Nateglinde/Nateglinide Form-H	1 Kg.	1.	Trans 4 Isopropyl Cyclohexane carboxylic acid	0.69 kg																		
		2.	D Phenylalanine	0.70 kg																		
		3.	Hexamethyl Bisilazane	0.75 kg																		
		4.	Acetonitrile	2.18 kg																		

RA concerned may take further necessary action as per above decision of NC.

105	Case No.: 52/42/82-ALC4/2011	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01087/AM12/	RLA File :03/94/040/00759/AM12/	Lic.No/Date:0310667888 29.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

106	Case No.: 126/42/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01161/AM12/	RLA File :34/24/040/00170/AM12/	Lic.No/Date:3410032358 29.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

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Case No.: 38/42/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Approved	
HQ File :01/82/050/01073/AM12/	RLA File :03/95/040/00691/AM12/	Lic.No/Date:0310668197 30.11.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/82 meeting held on 16.6.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1 kg	1	Activated Carbon	0.0128 kg
		2	Ethyl Acetate	1.743 kg
		3	Methanol	1.745 kg
		4	Methylene Chloride	1.026 kg
		5	S-2-Aminobutyric Acid Hcl	1.22 kg
RA may take appropriate action as per the decision of Norms Committee.				

108	Case No.: 39/42/82-ALC4/2011	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01074/AM12/	RLA File :03/95/040/00596/AM12/	Lic.No/Date:0310668224 30.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the			

case for 20.3.2012 for comments of Technical Authority

109	Case No.: 46/42/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01081/AM12/	RLA File :03/94/040/00770/AM12/	Lic.No/Date:0310668107 30.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

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Case No.:117/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved	
HQ File :01/82/050/01152/AM12/	RLA File :22/24/040/00069/AM12/	Lic.No/Date:2210012240 30.11.2011	Defer Date:	
Decision : Committee considered the case as per agenda and in the light of earlier decision taken in 49/82 meeting held on 8.3.2011 and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1,3-Dioxolane,4-Acetic Acid,6-[2-[2-(4-Flourophenyl)Methyl]-5-(1-Methylethyl)-3-Phenyl-4-[(Phenylamino) Carbonyl]-1H-Pyrrole-1-YL]Ethyl] 2,2-Dimethyl-(1,1-Dimethylethyl)Ester (Atorvastatin Intermediate AT-1)	1 Kg.	1.	Methyl Isobutryl Acetate	0.97 kg
		2.	Benzaldehyde	0.458 kg
		3.	B-Alanine	0.0735 kg
		4.	4-Fluoro Benzaldehyde	0.556 kg
		5.	3-Ethyl-5 (2-Hydroxyethyl)-4-Methyl Thiozolium Bromide	0.12 kg
		6.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate (ATS-8)	0.635 kg
		7.	Heptane	4.37 kg
RA may take appropriate action as per the decision of Norms Committee.				

111	Case No.: 53/42/82-ALC4/2011	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01088/AM12/	RLA File :03/94/040/00483/AM12/	Lic.No/Date:0310668346 01.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

112	Case No.: 58/42/82-ALC4/2011	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01093/AM12/	RLA File :05/24/040/00276/AM12/	Lic.No/Date:0510310002 01.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

113	Case No.: 62/42/82-ALC4/2011	Party Name:ZEE LABORATORIES	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01097/AM12/	RLA File :05/24/040/00294/AM12/	Lic.No/Date:0510310047 01.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

114	Case No.: 47/42/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01082/AM12/	RLA File :03/94/040/00771/AM12/	Lic.No/Date:0310668492 02.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

115	Case No.: 41/42/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01076/AM12/	RLA File :03/94/040/00758/AM12/	Lic.No/Date:0310668818 05.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

116	Case No.: 37/42/82-ALC4/2011	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Approved
	HQ File :01/82/050/01072/AM12/	RLA File :03/95/040/00640/AM12/	Lic.No/Date:0310669125 07.12.2011	Defer
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals & petrochemicals vide their U.O No. 14010/34/2010/Ch.II dated 9.4.2010 and in consultation with the technical authorities present in the meeting, on the basis of details of manufacturing process, production consumption data furnished by the firm for the past three years, decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is lower:-			

	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	2,3 Dimethyl 2,3 Dinitro Butane	1 Kg		2-Nitro Propane	1.12 kg
	RA may take appropriate action as per the decision of Norms Committee.				

117	Case No.:36/42/82-ALC4/2011	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01071/AM12/	RLA File :03/95/040/00652/AM12/	Lic.No/Date:0310669367 08.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

118	Case No.:40/42/82-ALC4/2011		Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.		Meet No/Date:42/82-ALC4/2011 17.01.2012		Status:Case Deferred	
	HQ File :01/82/050/01075/AM12/		RLA File :03/94/040/00767/AM12/		Lic.No/Date:0310669414 08.12.2011		Defer Date:20.03.2012	
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals & petrochemicals vide their U.O No. 14010/84/2010/Ch.III dated 8.11.2010 and in consultation with the technical authorities present in the meeting, decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	1,3-Dioxolane		1 kg	1	Monoethylene Glycol Paraformaldehyde		0.882 kg	
RA may take appropriate action as per the decision of Norms Committee.								

119	Case No.:44/42/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01079/AM12/	RLA File :05/23/040/00338/AM12/	Lic.No/Date:0510310570 08.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with technical authorities present in the meeting, decided to call from the firm complete description of import item CAEM and also all other technical details as per Appendix 33. Accordingly, the case has been deferred for 20.3.2012.			

120	Case No.:60/42/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01095/AM12/	RLA File :05/23/040/00340/AM12/	Lic.No/Date:0510310576	Defer

08.12.2011

Date:20.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to call from the firm chemical description of import item and also all other technical details as per Appendix 33. Accordingly, the case has been deferred for 20.3.2012.

121	Case No.:69/42/82-ALC4/2011	Party Name:KUSUMA PHARMA	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Approved									
	HQ File :01/82/050/01104/AM12/	RLA File :03/94/040/00787/AM12/	Lic.No/Date:0310669397 08.12.2011	Defer Date:									
	Decision : Committee considered case as per agenda and in light of earlier decision taken in the meeting No. 34/12 dated 22.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Saccharin Powder (Pure/AR) (Dental Grade)</td><td>1 Kg.</td><td>1.</td><td>Sodium Saccharin (BP) 99% Purity</td><td>1.38 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Saccharin Powder (Pure/AR) (Dental Grade)	1 Kg.	1.	Sodium Saccharin (BP) 99% Purity
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Saccharin Powder (Pure/AR) (Dental Grade)	1 Kg.	1.	Sodium Saccharin (BP) 99% Purity	1.38 kg									
RA concerned may take further necessary action as per above decision of NC.													

122	Case No.: 115/42/82-ALC4/2011	Party Name:KALPSUTRA GUJARAT	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01150/AM12/	RLA File :34/24/040/00181/AM12/	Lic.No/Date:3410032449 08.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

123	Case No.: 118/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01153/AM12/	RLA File :22/24/040/00074/AM12/	Lic.No/Date:2210012275 08.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

124	Case No.: 121/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01156/AM12/	RLA File :22/24/040/00072/AM12/	Lic.No/Date:2210012273 08.12.2011	Defer Date: 20.3.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority.

125	Case No.: 132/42/82-ALC4/2011	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01167/AM12/	RLA File :34/24/040/00182/AM12/	Lic.No/Date:3410032458 08.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

126	Case No.: 134/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01169/AM12/	RLA File :22/24/040/00073/AM12/	Lic.No/Date:2210012274 08.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

127	Case No.: 42/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01077/AM12/	RLA File :03/94/040/00748/AM12/	Lic.No/Date:0310669776 09.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

128	Case No.: 65/42/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01100/AM12/	RLA File :03/94/040/00766/AM12/	Lic.No/Date:0310669818 09.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

129	Case No.: 61/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01096/AM12/	RLA File :03/94/040/00773/AM12/	Lic.No/Date:0310669982 12.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

case for 20.3.2012 for comments of Technical Authority

130	Case No.: 63/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01098/AM12/	RLA File :03/94/040/00774/AM12/	Lic.No/Date:0310669960 12.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

131	Case No.: 55/42/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01090/AM12/	RLA File :05/24/040/00310/AM12/	Lic.No/Date:0510311117 13.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

132	Case No.: 56/42/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01091/AM12/	RLA File :05/24/040/00306/AM12/	Lic.No/Date:0510311115 13.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

133	Case No.: 66/42/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01101/AM12/	RLA File :03/94/040/00675/AM12/	Lic.No/Date:0310670342 13.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

134	Case No.: 67/42/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01102/AM12/	RLA File :03/94/040/00791/AM12/	Lic.No/Date:0310670702 14.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

135	Case No.: 71/42/82-ALC4/2011	Party Name:M/S. ZEST PHARMA	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01106/AM12/	RLA File :11/21/040/00086/AM12/	Lic.No/Date:1110026373 14.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

136	Case No.: 10/42/82-ALC4/2011	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01044/AM12/	RLA File :31/83/040/00202/AM12/	Lic.No/Date:3110052229 03.01.2012	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

137	Case No.: 11/42/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01045/AM12/	RLA File :03/95/040/00708/AM12/	Lic.No/Date:0310674669 04.01.2012	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

138	Case No.: 12/42/82-ALC4/2011	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01046/AM12/	RLA File :03/94/040/00884/AM12/	Lic.No/Date:0310674720 04.01.2012	Defer Date:20.3.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

139	Case No.: 13/42/82-ALC4/2011	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status: Case Deferred
	HQ File :01/82/050/01047/AM12/	RLA File :03/95/040/00594/AM12/	Lic.No/Date:0310674965 05.01.2012	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

140	Case No.:35/42/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:42/82-ALC4/2011 17.01.2012	Status:Case Deferred
	HQ File :01/82/050/01070/AM12/	RLA File :31/83/040/00154/AM12/	Lic.No/Date:3110052272 06.01.2012	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority, it has been decided to defer the case for 20.3.2012 for comments of Technical Authority			

Date:25.01.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer